

सं० A-12018/2/2019-Admn.I(LA)
भारत सरकार /Government of India
विधि एवं न्याय मंत्रालय
Ministry of Law & Justice
विधि कार्य विभाग
Department of Legal Affairs

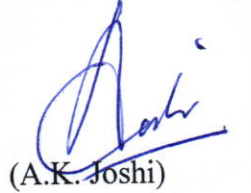
Shastri Bhawan, New Delhi
Dated the // March, 2022

CIRCULAR

Subject:- Proposed amendment in the Indian Legal Service Rules, 1957 – reg.

In terms of Department of Personnel & Training's OM No. AB/14017/61/2008-Estt(RR) dated 13th Oct, 2015, the proposed amendment/revision in the Indian Legal Service Rules is being put up on the website of Department of Legal Affairs (www.legalaffairs.gov.in) for inviting comments from the stakeholders.

2. The stakeholders interested in making any objections/comments or suggestions on the draft Indian Legal Service Rules may do so in writing, within a period of 30 days from the date of issuance of this Circular.



(A.K. Joshi)

Director

Tel. 2338 4109

To

All the stakeholders

MINISTRY OF LAW AND JUSTICE
(Department of Legal Affairs)

Notification

New Delhi, the March, 2022.

G.S.R.(E).— In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Indian Legal Service Rules, 1957, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules, namely:-

1. Short title and commencement.—

- (1) These rules may be called the Indian Legal Service Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.— In these rules, unless the context otherwise requires,—

- (a) “Cadre” means the Cadre of the Indian Legal Service;
- (b) “Commission” means the Union Public Service Commission;
- (c) “Controlling Authority” means the Central Government in the Department of Legal Affairs in the Ministry of Law and Justice;
- (d) “Department” means the Department of Legal Affairs or the Legislative Department in the Ministry of Law and Justice;
- (e) “Departmental Promotion Committee” means a Departmental Promotion Committee specified in Schedule III to these rules;
- (f) “Duty post” means the posts specified in Schedule I, whether permanent or temporary;
- (g) “Economically Weaker Section” shall comprise of those persons who are not covered under the scheme of reservation for SCs, STs and OBCs and who are in possession of an income and Asset Certificate issued by the Competent Authority.
- (h) “Examination” means the Examination as notified and conducted by the Commission either written or interview or both for recruitment to Group ‘A’ of Indian Legal Service as per the Rules or as may be prescribed by the Central Government from time to time;
- (i) “Government” means the Central Government;
- (j) “Grade” means a grade specified in column (2) of Schedule I;
- (k) “Legal Experience” shall include, besides educational qualification of a degree in law, legal work or legal research experience, as Judicial Officer or in the Central

Government, State Governments, Union Territory Administrations. Legal experience in case of a serving employee is construed to mean experience gained during appointment to a post which prescribe a Degree in Law as essential qualification for appointment to such post;

- (l) “Other Backward Classes” shall comprise the classes and communities notified by the Central Government from time to time;
- (m) “qualified legal practitioner” means any person who after completion of his graduation or post-graduation in Law with minimum 50% and enrolls as an advocate within the meaning of the Advocates Act, 1961 and who has legal knowledge of functioning of the Subordinate Courts or High Court of any State in India or the Supreme Court of India or before any Tribunal. Such legal practice should be certified by the administrative or judicial authorities of such Courts or Tribunals or Commissions on the basis of records maintained by them;
- (n) “regular service” in relation to any grade and cadre thereto means the period or periods of service in that grade rendered after selection according to prescribed procedure for regular appointment to the grade and includes any period or periods during which an officer would have held a duty post in that grade but for his being on leave, deputation or otherwise not being available for holding such a post;
- (o) “Schedule” means a Schedule appended to these rules;
- (p) “Scheduled Castes” and “Scheduled Tribes” shall have the meanings respectively assigned to them in clauses (24) and (25) of article 366 of the Constitution; and
- (q) “Service” means the Indian Legal Service constituted under rule 3.

3. Constitution of Indian Legal Service.—

- (1) The service, known as the Indian Legal Service, shall comprise of five grades namely, Senior Administrative Grade (SAG), Junior Administrative Grade (NFSG), Junior Administrative Grade (JAG), Senior Time Scale (STS) and Junior Time Scale (JTS).
- (2) The service shall be divided into four cadres of,-
 - (a) Legal Advisers Cadre in the Department of Legal Affairs and its Branch Secretariats.
 - (b) Law Officers Cadre in the Law Commission of India.
 - (c) Government Advocates Cadre in the Central Agency Section and the Branch Secretariats of the Department of Legal Affairs.
 - (d) Legislative Counsels Cadre in the Legislative Department.
- (3) All the posts included in the Service and its cadres shall be classified as Group ‘A’ posts.

4. Grades, authorised strength and its review.—

- (1) The duty posts included in the various grades of the cadres, their number and the level in the pay matrix or pay scale on the date of commencement of these rules shall be as specified in **Schedule I**.
- (2) After the commencement of these rules, the authorised strength of the duty posts in the various grades and sub-cadres, shall be such as may, from time to time, be determined by the Government.
- (3) The Government may, from time to time make such alteration in the sanctioned strength of the duty posts in various grades and cadres as it think necessary.
- (4) The Controlling Authority may, in consultation with the Commission, include in the service such posts (other than those included in **Schedule I**) as may be deemed equivalent to the posts included in the service in status, grades, level in the pay matrix or pay scales and professional context, or exclude from the service any posts of the cadre included in the said Schedule.
- (5) The Controlling Authority may, in consultation with the Commission, appoint an officer, whose post is included in the service under sub-rule (4), to the appropriate grade and cadre of the service on regular basis, as it thinks fit and fix his seniority in that grade in accordance with the general orders or instructions issued by the Government from time to time.

5. Members of the Service.—

- (1) The following persons shall be the members of the Service, namely:-
 - (a) existing officers of Indian Legal Service holding duty posts in various grades of the Service and its cadres on regular basis or holding lien on such posts on the date of commencement of these rules, shall deemed to have been appointed to the duty posts under these rules; and
 - (b) Persons appointed to the duty posts under rule 6;
- (2) A person referred to in clause (a) of sub-rule (1) shall be a member of the Service in the appropriate grade and cadre as applicable to him.
- (3) A person referred to in clause (b) of sub-rule (1) shall be a member of the Service in the appropriate grade and cadre applicable to him from the date of such appointment.
- (4) The regular continuous service of officers referred to in sub-rule (1) in the respective corresponding grades and cadres, rendered prior to the commencement of these rules, shall be counted as qualifying service for purpose of seniority, confirmation, promotion, non-functional up-gradation and pension.

6. Mode of appointment in Service.—

- (1) Subject to the provision of sub-rule (4) of Rule 9 the posts in any of the grades and cadres shall be governed by and filled in the following manner, namely:-

- (a) seventy per cent of the vacancies in the grade of Junior Time Scale as available in the Legal Adviser or Legislative Counsel cadre shall be filled by direct recruitment on the basis of result of the examination conducted by the Commission, with the minimum qualifications as specified in column (5) of serial number 6 in **Schedule II** and the remaining thirty per cent vacancies arising in the grade shall be filled by promotion of regular incumbents of the post specified in column (5) of serial number 6 in **Schedule II**;
 - (b) Hundred per cent of the vacancies in the grade of Senior Time Scale (STS) as available in Government Advocate or Law Officer cadre shall be filled by direct recruitment on the basis of result of the examination conducted by the Commission, with the minimum qualifications as specified in column (5) of serial number 5 in **Schedule II**
 - (c) seventy per cent of the vacancies in the grade of Senior Time scale (STS) as available in the Legal Adviser or Legislative Counsel cadre of the Service, shall be made by promotion on selection basis from officers in the grade immediately below, with the minimum qualifying service as specified in column (5) of **Schedule II** and on the basis of the recommendation of the Departmental Promotion Committee constituted in accordance with the **Schedule III** and the remaining thirty per cent vacancies arising in these grades shall be filled by direct recruitment on the basis of result of the examination conducted by the Commission, with the minimum qualifications as specified in column (5) of **Schedule II**.
 - (d) seventy per cent of the vacancies in the grade of Junior Administrative Grade (JAG), Junior Administrative Grade (NFSG), Senior Administrative Grade (SAG) as available in the Legal Adviser or Legislative Counsel or Government Advocate or Law Officer cadre of the Service, shall be made by promotion on selection basis from officers in the grade immediately below, with the minimum qualifying service as specified in column (5) of **Schedule II** and on the basis of the recommendation of the Departmental Promotion Committee constituted in accordance with the **Schedule III** and the remaining thirty per cent vacancies arising in these grades shall be filled by direct recruitment on the basis of result of the examination conducted by the Commission, with the minimum qualifications as specified in column (5) of **Schedule II**.
 - (e) All officers shall have to complete a mandatory training of two to four weeks in the relevant area or field as specified by the Ministry of Law and Justice before promotion to the grades of Junior Time Scale, Senior Time Scale, Junior Administrative Grade and Junior Administrative Grade (Non Functional Selection Grade).
- (2) All appointments made in the Service by any mode shall be cadre wise and no shifting amongst the cadres shall normally be permissible except in exceptional circumstances and in consultation with the Commission.

- (3) In making appointment by direct recruitment to any duty post in the Government Advocate Service cadre in the Department of Legal Affairs, the candidate should be eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules.
- (4) Notwithstanding anything contained in the rules, the Government may make recruitment to any grade on short term contract, deputation basis if a need is felt to infuse expertise in any specific field of law to keep pace with the current needs of the Government; provided that no person so appointed shall be adjusted against the sanctioned strength of any grade or cadre.

7. Non-functional upgradation.—

- (1) Whenever an Indian Administrative Services Officer of the State or Joint Cadre is posted at the Centre to a particular grade carrying a specific pay scale in level 11 or level 12 or level 13 or level 14, the officers belonging to the batch of Indian Legal Service who are senior by two years or more and have not so far been promoted to that particular grade shall be granted the same grade on non-functional basis from the date of posting of the Indian Administrative Services Officer in that particular grade at the Centre on the recommendation of the Departmental Screening Committee constituted in accordance with **Schedule III**.
- (2) All the prescribed eligibility criteria and promotional norms including 'benchmark' for upgradation to a particular grade pay shall be met at the time of screening for grant of higher pay-scale as per Annexure-I of the Office Memorandum No. AB.14017/64/2008-Estt. (RR) dated the 24th April, 2009 of the Department of Personnel and Training.
- (3) The other terms and conditions for grant of higher pay scale on non-functional basis shall be as per the orders and instructions issued on the matter by the Central Government from time to time.

8. Seniority.—

- (1) The relative seniority of a member of any cadre of the Service, appointed to any grade of the Service after initial constitution of the Service referred to in clause (a) of rule 6 including the Junior Administrative Grade Officers and who held the post of the Junior Time Scale of Indian Legal Service (Group 'A') upgraded by these rules, before such upgradation, shall continue until altered, modified or amended by the Government:

Provided that if the seniority of any such member has not been specifically determined immediately before commencement of these rules, the same shall be determined by the Controlling Authority in accordance with the general orders or instructions issued by the Central Government from time to time.

- (2) The seniority of persons appointed to various grades and cadres of the Service on and from the date of commencement of these rules shall be determined in accordance with

the general orders or instructions on seniority issued by the Government from time to time.

- (3) The seniority of persons appointed to JTS grade shall be counted by including the period of performance of duties in the capacity of Superintendent (Legal) which has been upgraded and merged in the JTS grade.
- (4) The cadre of Superintendent (Legal) shall stand abolished with effect from the commencement of these rules and all existing staff in the grade of Superintendent (Legal) shall be upgraded to JTS grade as Legal Officer or Legislative Officer in respective cadres of the Service.

9. Probation.—

- (1) Every officer on appointment to the Service either by direct recruitment or on promotion in the grade of Junior Time Scale of the Service shall be on probation for a period of two years:

Provided that the officers in the erstwhile cadre of Superintendent (Legal) shall not be required to undergo fresh probation consequent upon upgradation of the post to JTS grade in case they have already completed the probation in the said grade. However, for officers still under probation in the cadre of Superintendent (Legal), may have to complete the remaining period of unfinished probation in JTS grade.

Provided further that the Controlling Authority may extend the period of probation in accordance with the orders or instructions issued by the Government from time to time in this regard:

Provided also that any decision for extension of the period of probation shall be taken ordinarily within eight weeks after the expiry of the previous period of probation and communicated in writing to the officer together with the reasons for so doing within the said period.

- (2) On completion of the period of the probation or any extension thereof, the officers shall, if considered fit for permanent appointment be retained in his appointment on regular basis and be confirmed in due course against the available substantive vacancy.
- (3) If during the period of probation or any extension thereof, as the case may be, the Government is of the opinion that an officer is not fit for permanent appointment, the Government may —
 - (a) if he was appointed by direct recruitment, discharge him from the Service;
 - (b) if he was appointed on promotion, revert him to the post held by him immediately before such appointment.
- (4) During the period of probation or any extension thereof, the officer may be required by the Government to undergo such courses of training and instructions and to pass such examinations and tests as the Government may consider necessary as a condition for satisfactory completion of the probation.

- (5) As regards other matters relating to probation, the members of the Service will be governed by the orders or instructions issued by the Government from time to time in this regard.

10. Appointment to Service.— All appointments to the Service shall be made by the Controlling Authority for all the duty posts in various grades of the Service.

11. Liability for service in any part of India and other conditions of Service.—

- (1) The members appointed to the Service or any of its cadres shall be liable to serve anywhere in India or outside.
- (2) The conditions of service of the members of the Service in respect of matters for which no provision has been made in these rules shall be the same as are applicable from time to time, to the Group 'A' officers of the Central Civil Service.

12. Deputation.— The Controlling Authority may require any member of the Service to hold for a specified period a post in any other Department of the Government or in any Corporation owned or controlled by the Government.

13. Disqualification.— No person, —

- (a) who, has entered into or contracted a marriage with a person having a spouse living; or
- (b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the Service: Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

14. Power to relax.— Where the Government is of the opinion that it is necessary or expedient so to do, it may by order and for reasons to be recorded in writing, and in consultation with the Commission relax any of the provisions of these rules with respect to any grade or cadre or class or category or persons constituting the service.

15. Saving.— Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, Ex-servicemen, Economically Weaker Sections and other special categories of persons in accordance with the orders issued by the Government from time to time in this regard.

16. Interpretation.— If any question relating to interpretation of these rules arise, it shall be decided by the Central Government in consultation with the Commission.

SCHEDULE-I

[See rules 2(f), 2(j) and 4]

Designation, number and pay scale of duty posts included in the various grade of the
Indian Legal Service

PART A DEPARTMENT OF LEGAL AFFAIRS

I. Legal Advisers cadre in the Main and Branch Secretariats:

S.No.	Grade and Scale	Designation	Number of posts
1.	Senior Administrative Grade (SAG) (Level 14 in the pay matrix (144200 - 218200))	Joint Secretary and Legal Adviser	13
2.	Junior Administrative Grade (Non Functional Selection Grade) (Level 13 in the pay matrix (118500 - 214100))	Additional Legal Adviser	20
3.	Junior Administrative Grade (JAG) (Level 12 in the pay matrix (78800 - 209200))	Deputy Legal Adviser	19
4.	Senior Time Scale(STS) (Level 11 in the pay matrix (67700 - 208700))	Assistant Legal Adviser	39
5.	Junior Time Scale (JTS) (Level 10 in the pay matrix (56100 - 177500))	Legal Officer	22*

II. Law Officers cadre in the Law Commission of India:

S.No.	Grade and Scale	Designation and Grade	Number of posts
1.	Senior Administrative Grade (SAG) (Level 14 in the pay matrix (144200 – 218200))	Joint Secretary and Law Officer	1
2.	Junior Administrative Grade (Non Functional Selection Grade) (Level 13 in the pay matrix (118500 – 214100))	Additional Law Officer	2
3.	Junior Administrative Grade (JAG) (Level 12 in the pay matrix (78800 – 209200))	Deputy Law Officer	2
4.	Senior Time Scale(STS) (Level 11 in the pay matrix (67700 – 208700))	Assistant Law Officer	1

III. Government Advocates in the Central Agency Section and Branch Secretariats in Mumbai and Kolkata:

S.No.	Grade and Scale	Designation and Grade	Number of posts
1.	Senior Administrative Grade (SAG) (Level 14 in the pay matrix (144200 – 218200))	Senior Government Advocate	3
2.	Junior Administrative Grade (Non Functional Selection Grade) (Level 13 in the pay matrix (118500 – 214100))	Additional Government Advocate	9
3.	Junior Administrative Grade (JAG) (Level 12 in the pay matrix (78800 – 209200))	Deputy Government Advocate	3
4.	Senior Time Scale(STS) (Level 11 in the pay matrix (67700 – 208700))	Assistant Government Advocate	4

**PART B
LEGISLATIVE DEPARTMENT**

S.No.	Grade and Scale	Designation and Grade	Number of posts
1.	Senior Administrative Grade (SAG) (Level 14 in the pay matrix (144200 - 218200))	Joint Secretary and Legislative Counsel	6
3.	Junior Administrative Grade (Non Functional Selection Grade) (Level 13 in the pay matrix (118500 - 214100))	Additional Legislative Counsel	6
4.	Junior Administrative Grade (JAG) (Level 12 in the pay matrix (78800 - 209200))	Deputy Legislative Counsel	13
5.	Senior Time Scale(STS) (Level 11 in the pay matrix (67700 - 208700))	Assistant Legislative Counsel	17
6.	Junior Time Scale (JTS) (Level 10 in the pay matrix (56100 - 177500))	Legislative Officer	4**

*16 posts of Superintendent (Legal) in Department of Legal Affairs (DoLA) + 1 post in Law Commission + 1 post of Librarian (Gr.I) in DoLA and 4 posts of Jr. CGA in DoLA are to be upgraded and re-designated as Legal Officer

**4 posts of Superintendent (Legal) in Legislative Department are to be upgraded and re-designated as Legislative Officer.

SCHEDULE – II

[See rule 6]

- (i) Method of recruitment, field of selection and minimum qualifying service in the next lower grade for appointment of officers on promotion to duty posts included in the various grades of the Indian Legal Service.
- (ii) Field of selection, minimum qualifying service and method for grant of Non-functional Selection Grade to Junior Administrative Grade officers of the Indian Legal Service.

S. No.	Grade	Method of recruitment	Whether by selection or non-selection	Field of selection and the minimum qualifying service for promotion or grant of Non-functional Selection Grade
1.	Senior Administrative Grade (SAG)	(i) 70 per cent. by promotion; (ii) 30 per cent. by direct recruitment	Selection Through Examination conducted by Commission	<p>Promotion: (i) Officers in the Junior Administrative Grade (NFSG) in the Service with three years of regular service in the Grade; Or (ii) Officers in Junior Administrative Grade in the Service with eight years of regular service in the Grade and including one year service in the Non- functional Selection Grade.</p> <p>Qualification for Direct Recruitment: Possession of a Degree in Law and sixteen years' post qualification experience. Age for Direct Recruitment: 50 Years</p>
2.	Junior Administrative Grade (Non-functional Selection Grade)	(i) 70 per cent. by promotion; (ii) 30 per cent. by direct recruitment	Selection Through Examination conducted by Commission	<p>Promotion: (i) Officers in Junior Administrative Grade with five years' regular service in the Grade; Or (ii) Ten years' combined regular service in Senior Time Scale and Junior Administrative Grade</p>

				<p>Qualification for Direct Recruitment: Possession of a Degree in Law and thirteen years' post qualification experience. Age for Direct Recruitment: 45 Years</p>
4.	Junior Administrative Grade (JAG)	<p>(i) 70 per cent. by promotion;</p> <p>(ii) 30 per cent. by direct recruitment</p>	<p>Selection</p> <p>Through Examination conducted by Commission</p>	<p>Promotion: Officers in Senior Time Scale with five years of regular service in the Grade;</p> <p>Qualification for Direct Recruitment: Possession of a Degree in Law and ten years' post qualification experience. Age for Direct Recruitment: 40 Years</p>
5.	Senior Time Scale (STS)	<p>Legal Adviser and Legislative Counsel Cadre</p> <p>(i) 70 per cent. by promotion;</p> <p>(ii) 30 per cent. by direct recruitment</p> <p>Law Officer and Govt. Advocate Cadre</p> <p>100 per cent by direct recruitment</p>	<p>Selection</p> <p>Through Examination conducted by Commission</p>	<p>Promotion: Officers in Junior Time Scale with five years of regular service in the Grade;</p> <p>Qualification for Direct Recruitment: Possession of a Degree in Law and seven years' post qualification experience. Age for Direct Recruitment: 35 Years</p>
6.	Junior Time Scale (JTS)	<p>(i) 30 per cent. by promotion;</p> <p>(ii) 70 per cent. by direct recruitment</p>	<p>Selection</p> <p>Through</p>	<p>Promotion: Assistant (Legal) with five years of regular service in the Grade;</p> <p>Qualification for Direct Recruitment:</p>

			Examination conducted by Commission	Possession of a Degree in Law and three years' post qualification experience. Age for Direct Recruitment: 30 Years
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Note 1:— Officers who have completed three years of regular service in case of those who are directly recruited in the Junior Administrative Grade (Non-functional Selection Grade) prior to coming into force of these rules shall also be considered for Senior Administrative Grade.

Note 2:— Officers who have completed five years of regular service in case of those who are directly recruited in the Junior Administrative Grade prior to coming into force of these rules shall also be considered for Junior Administrative Grade (Non-Functional Selection Grade).

Note 3:— Officers who have completed ten years of regular service in case of those who are directly recruited in the Senior Time Scale prior to coming into force of these rules and holding the post in the Junior Administrative Grade shall also be considered for Junior Administrative Grade (Non-Functional Selection Grade).

Note 4:— The Junior Administrative Grade Officers who entered the service by the method of promotion in the Junior Time Scale of Indian Legal Service (Group 'A') including the Junior Administrative Grade Officers who held the post of Superintendent (Legal) as upgraded by these rules, shall also be considered eligible for appointment in the Junior Administrative Grade (Non-Functional Selection Grade), provided they have entered the fifteenth year of service in Group 'A' by following the rules governing seniority along with officers who entered the fourteenth year of service through the method of direct recruitment.

Note 5:— Where juniors who have completed their qualifying or eligibility service are being considered for promotion, to any of the above mentioned five promotion grade, the seniors would also be considered provided they are not short of the requisite qualifying service or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period from promotion to the next higher grade along with their juniors who have already completed such qualifying/ eligibility service.

Note 6:— The eligibility list for promotion shall be prepared with reference to the date of completion of the prescribed qualifying service by the officers in the respective grade or post.

SCHEDULE – III

[See rules 2(e), 4 and 6]

- (i) Composition of Departmental Promotion Committee for considering cases for promotion and confirmation in the Indian Legal Service.
- (ii) Composition of Screening Committee for considering cases for grant of Non-Functional Upgradation to officers of Indian Legal Service.

S.No.	Grade	Departmental Promotion Committee/ Selection Committee for considering cases of promotion/Non Functional Selection Grade	Departmental Promotion Committee for considering confirmation	Screening Committee for considering cases for grant of Non - Functional Upgradation
1.	Senior Administrative Grade (SAG)	(i) Chairman – Chairman or Member, Union Public Service Commission; (ii) Member – Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department; (iii) Member – Additional Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department.	(i) Chairman– Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department; (ii) Member – Additional Secretary, Ministry of Law and Justice, Department of Legal Affairs; (iii) Member - Additional Secretary, Ministry of Law and Justice, Legislative Department.	(i) Chairman– Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department; (ii) Member – Additional Secretary, Ministry of Law and Justice, Department of Legal Affairs; (iii) Member - Additional Secretary, Ministry of Law and Justice, Legislative Department.
	Junior Administrative Grade (Non Functional Selection)	(i) Chairman – Secretary, Ministry of Law and Justice, Department of Legal Affairs or	Chairman – Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative	Chairman – Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative

	Grade)	<p>Legislative Department.</p> <p>(ii) Member – Additional Secretary Ministry of Law and Justice, Department of Legal Affairs or Legislative Department.</p> <p>(iii) Member –Joint Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department;</p> <p>(iv) Member – Joint Secretary (AT & A), Department of Personnel and Training.</p>	<p>Department;</p> <p>(ii) Member – Additional Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department;</p> <p>(iii) Member –Joint Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department.</p>	<p>Department;</p> <p>(ii) Member – Additional Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department;</p> <p>(iii) Member –Joint Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department.</p>
	Junior Administrative Grade (JAG)	<p>(i) Chairman – Chairman or Member, Union Public Service Commission;</p> <p>(ii) Member – Additional Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department;</p> <p>(iii) Member –Joint Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department.</p>	<p>(i) Chairman– Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department;</p> <p>(ii) Member – Additional Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department;</p> <p>(iii) Member –Joint Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department.</p>	<p>(i) Chairman– Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department;</p> <p>(ii) Member – Additional Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department;</p> <p>(iii) Member –Joint Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department.</p>
	Senior Time Scale (STS)	<p>(i) Chairman – Additional</p>	<p>(i) Chairman – Additional Secretary,</p>	<p>(i) Chairman– Secretary, Ministry of</p>

		Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department; (ii) Member – Joint Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department; (iii) Member – Additional Legal Adviser or Additional Legislative Counsel or Additional Government Advocate or Additional Law Officer, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department.	Ministry of Law and Justice, Department of Legal Affairs or Legislative Department; (ii) Member – Joint Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department; (iii) Member – Additional Legal Adviser or Additional Legislative Counsel or Additional Government Advocate or Additional Law Officer, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department.	Law and Justice, Department of Legal Affairs or Legislative Department; (ii) Member – Joint Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department. (iii) Member – Additional Legal Adviser or Additional Legislative Counsel or Additional Government Advocate or Additional Law Officer, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department.
	Junior Time Scale (JTS)	(i) Chairman – Chairman or Member, Union Public Service Commission; (ii) Member – Joint Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department; (iii) Member – Additional Legal Adviser or	(i) Chairman – Additional Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department; (ii) Member – Additional Legal Adviser or Additional Legislative Counsel or Additional Government Advocate or	(i) Chairman – Secretary, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department; (ii) Member – Additional Legal Adviser or Additional Legislative Counsel or Additional Government Advocate or Additional Law Officer, Ministry of Law and Justice,

		Additional Legislative Counsel or Additional Government Advocate or Additional Law Officer, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department.	Additional Law Officer, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department; (iii) Member – Additional Legal Adviser or Additional Legislative Counsel or Additional Government Advocate or Additional Law Officer, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department.	Department of Legal Affairs or Legislative Department; (iii) Member – Additional Legal Adviser or Additional Legislative Counsel or Additional Government Advocate or Additional Law Officer, Ministry of Law and Justice, Department of Legal Affairs or Legislative Department..
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[F.No. A-12018/2/2019-Admn.I (LA)]

(R.S. Verma)
Additional Secretary
to the Government of India